

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.02.2024 AT 12:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/82/7/AMR/2022	Main Case	7 of IBC	Central Bank of India Limited Vs Sri Ananda Lakshmi Narasimha Industries India Private Limited
	Contempt Application/2/2023 in IA(IBC)/270/2023	U/s 60(5) & 5(1) of IBC, 2016 r/w sec-425 of Companies act,2013 R/w Rule 11 of NCLT Rules, 2016	Raghu Babu Guntur RP of M/s. Sri Ananda Lakshmi Narasimha Industries India Priavte Ltd. vs. Shri Chavva Satya Krishna & 4 ors.
	IA(IBC)/136/2023	Rule 49 of NCLT Rules, 2016	Chavva Naga Sampathi Tayaru, Suspended Director of Sri Ananda Lakshmi Narasimha Industries India Pvt Ltd Vs. Central Bank of India & Anr.

ORDER

Contempt Application/2/2023 in IA (IBC)/270/2023:

Mr. CH. Srinivasulu, Ld. Counsel for the applicant present. Mr.G. Raghu Babu, RP present in person. Heard. **Reserved for orders.**

IA (IBC)/136/2023:

Mr. Avinash Krishnan Ravi, Ld. Counsel for the applicant and Mr. VVSN Raju, Ld. Counsel for R1 and Mr. Hari Prasad, Ld. Counsel for R2 present. Heard. **Reserved for orders.**

**Sd/-
SANJAY PURI
MEMBER (TECHNICAL)**

**Sd/-
RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**